

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

25/09/2020

O.A./260/382/2020

UDAYANATH SAHU  
-V/S-  
D/O POST

ITEM NO:11

FOR APPLICANTS(S) Adv. : Mr. D. K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. B. P. Nayak

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for the applicant and Mr. B.P. Nayak, Ld. Counsel for the respondents through V.C.
	The applicant's counsel submitted that as per the order at Annexure-A/4, for the benefit of TBOP, BCR and MACP-III, the induction training period will be counted. He further submits that the respondents have allowed the benefit to the applicant for TBOP by antedating the date vide order dated 11.10.2019 (Annexure-A/12). But the same has not been allowed till date in respect of BCR and MACP-III for which the applicant submitted representation at Annexure-A/13 dated 22.10.2019 and another representation at Annexure-A/15 on 03.04.2020 which are pending. It is further submitted that applicant's grievance will be met for the present if a direction is given to the authorities for consideration of his representations regarding antedating his benefits under BCR and MACP-III as per order at Annexure-A/4.
	In view of the limited prayer of the applicant's counsel as above and without expressing any opinion on merit of the case, the OA is disposed of at this stage with a direction to the Respondent No.4/competent authority to consider the representations at Annexures-A/13 and A/15 of the applicant, if it is pending as on date and dispose of the said representations by a speaking order in accordance with law, a copy of which is to be communicated to the applicant within a period of two months from the date of receipt of a copy of this order.
	Applicant will be at liberty to send a copy of this order along with copy of the paper books of the O.A. to Respondent No.4 within one week from the date of receipt of copy of this order.
	The O.A. is disposed of accordingly.

Copy of this order to Ld. Counsels for both sides. The Parties may also take follow up action on this order, which will be uploaded in the website of this Tribunal.

( GOKUL CHANDRA PATI)  
MEMBER (A)

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